

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1866  
ANSWERED ON:05.12.2006  
UNRECOGNISED TEACHERS TRAINING SCHOOL  
Jagannath Dr. M.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government proposed to validate all the diplomas awarded by unrecognized teachers training institute being run in violation of the 1993 Act;
- (b) if so, the details thereof;
- (c) whether these relaxed rules will apply to all unrecognized teacher training institutions in the country; and
- (d) if so, the details thereof alongwith the names of the unrecognized institutes who are likely to be benefitted by the amended provisions?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT ( SHRI M. A. A. FATMI)

(a) & (b) The National Council for Teacher Education

(Amendment and Validation) Ordinance (No.2 of 2006) has been promulgated on 11.9.2006 to amend the National Council for Teacher Education Act, 1993. The Ordinance provides for validation of qualifications in teacher education obtained from certain institutions and prescribes penalty for running unrecognized institutions.

(c) & (d) Only Institutions covered by section 18B (1) of the Ordinance, namely Institutions offering a course or training in teacher education before the date of promulgation of the Ordinance, which had failed to make an application for recognition to NCTE, but an Examining Body had granted affiliation to the Institution and held examination for a course or training in teacher education conducted by such institution or such examination was due, before the date of issue of the Ordinance are eligible to apply. A total of 222 applications have been received by NCTE so far.